

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101- C.A.(CAA)9(AHM)2024
ITEM No.102- IA(Co.Act)/23(AHM)2024
in
C.A.(CAA)9(AHM)2024

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Jayatma Technologies Ltd.
(Transferor Co.)

.....Applicant

Jayatma Technologies Pvt. Ltd.
(Transferee Co.)

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Siddgarth. H Raval, Adv.

:

For the Respondent :

ORDER

Learned counsel for the applicant submits that two additional affidavit has been filed on 10.05.2024 vide inward diary no. 4008 with two no objection certificates from Union Bank and one No Objection Certificate from HDFC Bank as well as Kotak Mahindra Bank. However, no affidavit in the concerned bank has been filed qua the consent.

Learned counsel for the applicant submit that they are in process to obtain the same.

Re-list both matters on 27.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)